

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THRIVE THERAPEUTIC PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	THRIVE THERAPEUTIC PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	4 th April, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24239MH2008PTC180854
5.	Address of the registered office and principal office (if any) of corporate debtor	A-1, Gala No. 109, New Rajshree Industrial Estate, Chitalsar, Manpada, G. B. Road, Thane-400607.
6.	Insolvency commencement date in respect of corporate debtor	9 th July, 2020 (Being the date of the Order passed by the Hon'ble National Company Law Tribunal, Mumbai)
7.	Estimated date of closure of insolvency resolution process	5 th January, 2021 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Sitansh Magia IP No. IBBI/IPA-002/IP-N00293/2017-18/10850
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6A, Kamdar Chamber, Plot No. 251, Sion (East), Mumbai - 400 022 Email id: s.magia@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 9, Bhaveshwar Sadan, Plot No.207, Tamil Sangam Road, Sion East, Mumbai – 400 022 Email id: ip.sitansh@gmail.com
11.	Last date for submission of claims	27 th July, 2020 (being 14 days from 13 th July, 2020 i.e. the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **THRIVE THERAPEUTIC PRIVATE LIMITED** on 9th July, 2020.

The creditors of **THRIVE THERAPEUTIC PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 27th July, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Date: 14th July, 2020

Place: Mumbai

CS Sitansh Magia

Interim Resolution Professional

In the matter of THRIVE THERAPEUTIC PRIVATE LIMITED

Registration No. IBBI/IPA-002/IP-N00293/2017-18/10850